

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Revision No. 135 of 2015

and

Criminal Revision No. 110 of 2016, Criminal Revision No. 311 of 2016, Criminal Revision No. 439 of 2016, Criminal Revision No. 452 of 2016, Criminal Revision No. 547 of 2016, Criminal Revision No. 592 of 2016, Criminal Revision No. 764 of 2016, Criminal Revision No. 870 of 2016, Criminal Revision No. 925 of 2016, Criminal Revision No. 1023 of 2016, Criminal Revision No.1098 of 2016, Criminal Revision No. 1186 of 2016, Criminal Revision No. 1233 of 2016, Criminal Revision No. 1305 of 2016 with Cr.M.P. No. 1120 of 2013 with Cr.M.P. No. 1138 of 2013 with Cr.M.P. No. 2546 of 2015, Criminal Revision No. 1376 of 2016, Criminal Revision No. 1406 of 2016, Criminal Revision No. 1463 of 2016, Criminal Revision No.1484 of 2016, Criminal Revision No. 1606 of 2016, Criminal Revision No. 94 of 2016, Criminal Revision No. 956 of 2016, Criminal Revision No.1425 of 2016, Criminal Revision No. 1597 of 2016, Criminal Revision No. 1640 of 2016, Criminal Revision No.1093 of 2015, Criminal Revision No. 370 of 2016, Criminal Revision No. 371 of 2016, Criminal Revision No. 663 of 2016, Criminal Revision No. 1576 of 2016, CMP No. 388 of 2019

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

/Dated: 17th April, 2021

Due to paucity of time these matters could not be heard today.

Post these matters on 11.06.2021 under the same heading.

(Shree Chandrashekhar, J.)

Tanuj/-